

12.04 hrs.

STANDING COMMITTEE ON TRANSPORT AND
TOURISM

Twenty-fourth Report

[English]

SHRI UTTAMSINGH PAWAR (Jalna) : Sir, I beg to lay the Twenty-fourth Report (Hindi and English versions) of the Standing Committee on Transport and Tourism on Demands for Grants (1996-97) of the Department of Civil Aviation.

12.04½ hrs

PETITIONS

[Translation]

Re: (i) Exploitation of labourers by contractors

and

(ii) Re: Exploitation of workers by the catering contractors at Katri Railway station at Jabalpur Division presented by Shri Sharad Yadav.

SHRI SHARAD YADAV : I beg to present (i) a petition signed by Shri Birsa Munda and other labourers of Kuteshwar Mines, Jabalpur regarding exploitation of labourers by contractors, and (ii) a Petition signed by Shri Debidin Gupta of Katni and others regarding exploitation of workers by the catering contractors at Katni Railway Station, Jabalpur Railway Division.

12.05 hrs.

[English]

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): With your permission, Sir, I rise to announce that the Government Business during the week commencing Monday, the 9th September, 1996 will consist of:-

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Discussion and Voting on the Demands for Grants (General) for 1996-97 under the control of the Ministry of Human Resource Development.
3. Submission to the Vote of the House outstanding Demands for Grants in respect of Budget (General)

for 1996-97 at 6.00 p.m. on Monday, the 9th September, 1996.

4. General discussion on Jammu and Kashmir Budget for 1996-97.
5. Discussion and Voting on the Demands for Grants (Jammu and Kashmir) for 1996-97.
6. Consideration and passing of the Finance (No. 2) Bill, 1996.
7. General discussion on Uttar Pradesh Budget for 1996-97.
8. Submission to the Vote of the House Demands on Account (Uttar Pradesh) for 1996-97.
9. Discussion on the Resolution regarding rejection of the Award given on 31.03.1989 by the Board of Arbitration in C.A. Reference No. 3 of 1986 in respect of Encashment of Leave while in service in terms of para 21 of the Scheme for JCM and Compulsory Arbitration.

[Translation]

PROF. AJIT KUMAR MEHTA (Samastipur): Mr Speaker, Sir, I request that the following item may be included in the next week's agenda:

The contract system was abolished from 26 depots of the Foodgrains Storage Depot in pursuance of Notification in the Gazette of India Part II, section 3, sub-section 2, Number 203 March, 1991. However, the system has not yet been abolished in 10 depots.

The question of implementing the Notification should be discussed in the House.

VAIDYA DAU DAYAL JOSHI (Kota): Mr. Speaker, Sir, I request that the following items may be added in the agenda for the next week:

1. The country is making fast economic progress. Kota has been described as the industrial capital of Rajasthan, but the waiting list of telephone connections runs into thousands. The question of exhausting this waiting list needs to be discussed in the House.

2. The Central Railway is running three trains from Kota, namely Kota-Damoh, Kota-Bina and Kota-Bhopal. However, none of these is an Express train. Any one train on this route should be made Express.

[English]

SHRI HANNAN MOLLAH (Uluberia): Mr. Speaker, Sir,